

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA
(CIRCUIT BENCH AT PORT BLAIR)

ORDER SHEET

CPC.351/00048/2017

[O.A. No. 351/0184/2015]

Applicant(S) :Thirunavu KK Rasu. Respondent(S) : A. Muzumdar

Advocate for the Applicant(s)

Advocate for the Respondent(s)

None

Mr. S.C. Misra/Mr. VDS Balan

Notes of Registry	Orders of the Tribunal
	<p><u>21.06.2018 [at Port Blair] [DB]</u></p> <p>Ld. Counsel for the alleged contemner No.1 files reply and submits that the order of the Tribunal has already been complied with. Mr. S.C. Misra, Id. Counsel for the alleged contemners no.2 to 8 also submits that he has filed reply and states that the order of the Tribunal has already been complied with.</p> <p>Perused the show-cause filed by the alleged contemners wherein they have enclosed the order passed by the respondents. Documents annexed under Annexure-A-1 to A-8, the order dated 15.11.2017 [Annexure-A-7] clearly discloses that the Advisor [UT] has indicated that the Government has accepted the recommendations of the 7th CPC on allowances which has been accepted for Fire Fighting Staff of Central Govt. and Union Territory. Even the letter dated 29th November, 2017 [Annexure-A-8] is on compliance of the order of the Central Administrative Tribunal. Hence it seems that there has been substantial compliance of the order of the Tribunal in letter and spirit.</p> <p>Hence the Contempt petition is dropped. Notices issued to the alleged contemnors are discharged.</p> <p style="text-align: right;">S.K.Pattnaik</p> <p>[Dr. N. Chatterjee]M[A] [S.K.Pattnaik]M[J]</p> <p>mps</p>